

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.1134
TO BE ANSWERED ON 26TH JULY, 2023

RATION TO BPL FAMILIES

†1134. SHRI RAJENDRA AGRAWAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the district-wise details of the quantity of wheat, rice, sugar, kerosene and other items distributed by the Union Government and the State Government of Uttar Pradesh through the Public Distribution System (PDS) to the families living Below Poverty Line (BPL) in Uttar Pradesh from June, 2019 to June, 2023;
- (b) the district-wise number of BPL families to whom rations have been supplied by the State Government from June, 2019 to June, 2023; and
- (c) the State-wise and UT-wise details of the honorarium/commission received by the PDS dealers during each year of the said period in the country including that Uttar Pradesh?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a)& (b) As per the provisions of the National Food Security Act, 2013 (NFSA), the Department allocates foodgrains to all States/UTs for distribution to the NFSA ration card holders by them (including Uttar Pradesh) under the Antyodaya Anna Yojana (AAY) and Priority Household (PHH) categories of the Act. The NFSA is operational in a uniform manner in all States/UTs, and there is no Below Poverty Line (BPL) category under the Act. At present, total 14.98 Crore NFSA beneficiaries identified by State Government of Uttar Pradesh (i.e. 1.33 Crore AAY and 13.65 Crore PHH beneficiaries). As per the NFSA 2013, 35 Kg foodgrains have been distributed to AAY beneficiaries and 5 Kg foodgrains to PHH beneficiaries per person per month.

(c): In compliance of Section 24(4)(d) of the National Food Security Act, 2013 (NFSA), Central Government provides assistance to States/UTs for meeting expenditure on intra-State movement and handling of foodgrains and fair price shop dealers' margin under the scheme "Assistance to State Agencies for intra-State movement of foodgrains and FPS dealers' margin under NFSA" as per the provisions of the Food Security (Assistance to State Governments) Rules, 2015 as amended from time to time. Under the Rules, the rate of fair price shop dealers' margin is specified as per Annexure-I. There is no provision under the Rules for grant of honorarium to the fair price shop dealers.

In addition, State Governments have the flexibility to fix the actual rate of margin, but the Central assistance is restricted to Central share based on the actual rate or the norms of expenditure mentioned in the table above, whichever is lower.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE UNSTARRED QUESTION NO.1134 FOR ANSWER ON 26.07.2023 IN THE LOK SABHA.

Upto March, 2022

Category of States	Fair Price Shop Dealers' margin (<i>per quintal</i>) (In Rupees)		Central Share
	Basic	Additional margin for sale through point-of-sale device	
General	70	17	50%
Special*	143	17	75%

From April, 2022 onwards

Category of States	Fair Price Shop Dealers' margin (<i>per quintal</i>) (In Rupees)		Central Share
	Basic	Additional margin for sale through point-of-sale device	
General	90	21	50%
Special*	180	26	75%

****Note: Special category States include 8 States of North East including Sikkim, Himachal Pradesh, Jammu & Kashmir, Ladakh, Uttarakhand, Andaman & Nicobar Islands and Lakshadweep.***
